

BLACK-MARKETEERS

*2196. **Shri Dhusiya:** Will the Minister of Commerce and Industry be pleased to state:

(a) how many black-marketeers were arrested in Delhi during the years 1950 and 1951; and

(b) how many of them were prosecuted and sentenced?

The Minister of Commerce and Industry (Shri T. T. Krishnamachari): (a) and (b). A statement is laid on the Table of the House. [See Appendix X, annexure No. 41]

Shri Dhusiya: May I know, Sir, if among these arrests there was any person belonging to any political organisation or any mill owner?

Shri T. T. Krishnamachari: I must confess that when this list was compiled, that idea did not occur to me. Besides, the list that has been furnished to the hon. Member relates to enactments for which my Ministry is not responsible. It is a comprehensive list. I am sorry I cannot give details in regard to the character or employment or political proclivities of the persons who have been charge-sheeted and convicted.

Shri K. K. Basu: Have any of these blackmarketeers been detained under the Preventive Detention Act?

Shri T. T. Krishnamachari: The question, unfortunately, relates to those people who are prosecuted and convicted. It does not include detentions.

Shri Jangde: May I know how many were cloth merchants?

Shri T. T. Krishnamachari: I can only say from the categories of prosecutions:

- (1) Delhi Cloth Dealers Licensing Order: No. of persons arrested—52; No. of persons prosecuted—51; number convicted—28.
- (2) Cotton Textile Control Order: 102 arrested, 100 prosecuted, 48 convicted.
- (3) Yarn Dealers Licensing Order: Three were arrested, three were prosecuted, three were convicted.
- (4) Cotton Textile Control of Movement Order: 54 arrested, 53 prosecuted, 34 convicted. That is for 1950.

I should like to give some figures...

Mr. Speaker: Is it not contained in the statement?

Shri T. T. Krishnamachari: They are all in the statement.

Shri Radha Raman: What is the maximum amount of fine or imprisonment for a blackmarketeer in this connection?

Shri T. T. Krishnamachari: I am sorry, Sir, the figures are not in the statement.

LOK SEWA SANGH

*2198. **Shri Balmiki:** Will the Minister of Planning be pleased to state:

(a) the steps Government have taken or propose to take for the establishment of Lok Seva Sangh referred to in the Draft Five Year Plan; and

(b) whether a scheme embodying the constitution, objects, functions etc. of the proposed Sangh has been drawn up and circulated?

The Minister of Planning and Irrigation and Power (Shri Nanda): (a) and (b). Proposals for public co-operation in national development and the formation of the Bharat Sevak Sangh were outlined in a pamphlet published recently by the Planning Commission. It is proposed to constitute in the near future a National Advisory Committee on Public Co-operation.

श्री बाल्मीकी: क्या माननीय मंत्री बतलाने की कृपा करेंगे कि इन लोक सेवकों का चुनाव किस आधार पर किया जायगा ?

श्री नन्दा: अब तक जो ख्याल है वह तो इस पैम्फलेट में बताया गया है, मगर आगे क्या होगा उस का फसला तो जब यह संस्था बनेगी तब होगा ।

श्री बाल्मीकी: क्या केन्द्रीय या प्रांतीय सरकारों द्वारा इन लोक सेवकों को कुछ आर्थिक सहायता भी देने का ख्याल है ?

श्री नन्दा: संस्था को गवर्नमेंट की तरफ से सहायता मिले यह इरादा नहीं है ।

श्री बाल्मीकी: क्या सरकार इस बात का ध्यान रखेगी कि इस संघ में केवल उन्हीं लोगों को स्थान दिया जाय जिन को

इस संघ की योजनाओं और तरीकों में पूर्ण विश्वास हो ?

श्री नन्दा : योजना के किसी भी हिस्से में अगर किसी को विश्वास है तो उस का उस में काम करना मुमकिन है ।

श्री जांगड़े : क्या मैं जान सकता हूँ कि लोक सेवा संघ का नाम भारतीय सेवा समाज में परिवर्तित करने का क्या कारण है ?

श्री नन्दा : परिवर्तन का सवाल नहीं उठता है ।

श्री पी० एन० राजभोज : मैं माननीय मंत्री से पूछना चाहता हूँ कि इस में किसी पोलिटिकल पार्टी के लोग भी आ सकते हैं या नहीं ।

श्री नन्दा : इस में किसी भी पार्टी के लोग आ सकते हैं जो कि इस के कॉन्स्टिट्यूशन (constitution) के अन्दर जो नियम बताये गये हैं उन का पालन करने को तैयार हों ।

Shri K. K. Basu: Arising out of the answer given by the hon. the Minister, may I know whether it also includes those who give their qualified critical support to the scheme?

Shri Nanda: As long as there is any constructive aspect, they are welcome.

अखिल भारतीय चरखा संघ के लिये रुई

*२१९९. श्री जांगड़े : (क) क्या वाणिज्य तथा उद्योग मंत्री यह बतालने की कृपा करेंगे कि क्या अखिल भारतीय चरखा संघ को अपने कताई के केन्द्रों में प्रयोग के लिये रुई खरीदने का सीधा ठेका या अनुज्ञप्ति दी जाती है अथवा उसे किसी अन्य ठेकेदार या अनुज्ञप्ति रखने वाले के द्वारा इसे खरीदना पड़ता है ?

(ख) क्या अखिल भारतीय चरखा संघ को रुई उगाने वालों से सीधे रुई खरीदने का अधिकार है ?

(ग) क्या यह सत्य है कि गत वर्ष यातायात की पर्याप्त सुविधाओं के न मिलने के कारण उक्त संघ को कई मास तक रुई नहीं मिल सकी थी ?

(घ) क्या खादी पर भी उत्पादन कर लिया जाता है ?

The Minister of Commerce and Industry (Shri T. T. Krishnamachari):

(a) The Association is free to purchase cotton for its spinning centres in any manner it likes, whether by "direct contract" or otherwise, provided it takes out a 'C' class licence, which is granted freely on application.

(b) Yes, provided the Association possess a 'C' class licence.

(c) On certain occasions last year the Association brought to the notice of the Government the difficulties in transporting cotton and necessary assistance was rendered to the Association.

(d) No excise duty is levied on khadi.

Shri Jangde: May I know whether it is a fact that the Provincial Governments, particularly the Delhi State Government have imposed sales tax on genuine khadi?

Shri T. T. Krishnamachari: I shall get a verification of that statement made.

Shri Jangde: May I know whether the Central Government have placed for sale Khadi in the Central Cottage Industries Emporium in various parts of India and abroad?

Shri T. T. Krishnamachari: I do not think the Central Government has placed Khadi for sale in various parts of India

Shri Jangde: Some days ago, the hon. the Minister had stated that the Government is meeting one-third of its requirements by purchasing handloom cloth. May I know what is the proportion of the Khadi in it, and the amount spent so far in such purchases?

Shri T. T. Krishnamachari: I am accused of having made a very precise statement, which I must plead that I am not guilty of. I only referred to a circular issued by my hon. colleague the Minister for Works, Housing and Supply indicating that a certain preference will be shown for indigenous articles, hand-loom and khadi also being amongst them.